



2025:DHC:893-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 1726/2025 and CM APPL. 8342/2025

RAKESH KUMAR GUPTA .....Petitioner  
Through: Mr. Jai Wadhwa and Mr. Ronak  
Karanpuria, Advocates.

versus

GOVT. OF NCT OF DELHI & ORS. ....Respondent  
Through: Mr. Gaurav Dhingra and Mr.  
Shashank Singh, Advs.

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**JUDGMENT (ORAL)**  
**12.02.2025**

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**C. HARI SHANKAR, J.**

1. The impugned order reads thus:

“M.A. No. 125/2025

The present M.A. has been filed seeking preponement of date of hearing.

Issue notice to the respondents.

List on 12.02.2025.”

2. 12 February 2025 is incidentally today. The learned Counsel for the petitioner submits that this is a legal aid matter. Essentially, in that view of the matter, we are frankly unhappy that such a petition has



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been filed. It is the responsibility of the counsel who appear in legal aid matters to advise their clients appropriately. Had this petition not been a legal aid petition, it would have invited exemplary costs.

3. It is obvious that such a petition is a complete abuse of the process of the Court.

4. The petition is accordingly dismissed.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**FEBRUARY 12, 2025/yg**

*[Click here to check corrigendum, if any](#)*